

DIVISION BENCH
COURT - II

O-231

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/250(KB)2022
IA(COMPANIES.ACT)/182(KB)2023,
IA(COMPANIES.ACT)/116(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH APRIL 2024

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|------------------|---|
| IN THE MATTER OF | SUSHIL KUMAR BAJAJ VS BAJAJ BUILDCON PRIVATE LIMITED |
| UNDER SECTION | SEC. 59 SEC. 241(1) SEC. 242(4) SEC. 244(1) SECTION 56 |

Appearance (via video conferencing/physically)

Ms. Urmila Chakraborty, Adv.] For the Petitioner

Mr. Kumdan Kumar PCS]

Mr. Joy Saha, Sr. Adv.] For Respondent

Mr. Barnik Ghosh, Adv.]

ORDER

1. Learned Counsel for the Petitioner present. Learned Senior Counsel for the Respondents present.
2. The learned Senior Counsel Mr. Joy Saha appearing for the Respondent would vehemently oppose the same placing the family settlement entered between the parties pursuant to which it is argued that the Applicant has no right over the respondent company.
3. Let supplementary affidavit be filed as prayed for.
4. List this matter for continuation of arguments on **30th April, 2024 at 2.30 p.m.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**